IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

53. **CP/01(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical) MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.09.2023**

NAME OF THE PARTIES: Union of India Through Sfio
Vs.
Belgium Aluminium & Glass
Industries Private Limited

SECTION: 241(2), 246, 339 OF THE COMPANIES ACT, 2013.

O R D E R

1. Mr. M.S. Bhardwaj, Ld. Counsel for the Petitioner present. Mr. Kunal Kanungo a/w Ms. Tanushree Sogani and Mr. Atishay Jain, Ld. Counsel for the Respondent No.1/Liquidator present. Mr. Ashish Pyasi i/b Nitesh Agarwal, Ld. Counsel for the Respondent Nos.2, 3 & 4 present.

2. On last occasion (07.08.2023), the Respondents were granted last chance to file reply and also indicated that failing which the right to file reply of the Respondents will stand forfeited. As on date, no reply is filed on record. Therefore, the right to file reply is **forfeited**.

3. Ld. Counsel for the Petitioner states that the similar matter is listed before the Court Room No.1 they want to file a petition for transfer of this petition before the Principle Bench. They sought four weeks' time. Time granted.

4. List this matter for further consideration on **03.11.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

11.09.2023 / *Bmb*